

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 16th October, 2025 is published together with Statement of Objects and Reasons for general information:-

**L.A. Bill No. 35 of 2025**

**A Bill to amend the Tamil Nadu Public Service Commission (Additional Functions) Act, 2022.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Public Service Commission (Additional Functions) Amendment Act, 2025. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In the long title to the Tamil Nadu Public Service Commission (Additional Functions) Act, 2022 (hereinafter referred to as the principal Act), after the expression “State Corporations,”, the expression “State Universities,” shall be inserted. Amendment of long title.

3. In section 2 of the principal Act,— Amendment of section 2.

(1) in clause (c), for the expression “or a statutory Board or Authority under the control of the Government”, the expression “a statutory Board or Authority under the control of the Government, or a State University” shall be substituted;

(2) after clause (f), the following clause shall be added, namely:—

“(g) “State University” means a University established or incorporated in the State by or under a Provincial Act or State Act, but does not include a private University.”.

4. In section 3 of the principal Act,—

(1) in the proviso, for the expression “in respect of the post of Driver”, the expression “in respect of the posts of teachers in a State University, the post of Driver” shall be substituted;

(2) after the proviso as so amended, the following explanation shall be added, namely:—

“Explanation.— For the purpose of this section, “teachers” mean Senior Professors, Professors, Associate Professors, Assistant Professors, Directors of Physical Education and Sports, Deputy Directors of Physical Education and Sports, Assistant Directors of Physical Education and Sports, Librarians, Deputy Librarians and Assistant Librarians of a State University.”.

Tamil Nadu Act  
14 of 2022.

Amendment of  
section 3.

**STATEMENT OF OBJECTS AND REASONS.**

To bring in uniformity in the process of selection of candidates to posts in State owned Public Sector Undertakings, State Corporations, Statutory Boards and Authorities under the control of the State Government, the Tamil Nadu Public Service Commission (Additional Functions) Act, 2022 (Tamil Nadu Act 14 of 2022) was enacted to entrust additional functions to the Tamil Nadu Public Service Commission.

2. Now, the Government intend to amplify the scope of the said Act and entrust the Tamil Nadu Public Service Commission with additional functions to recruit non-teaching posts of State Universities.

3. This will lead to a better and uniform method of selection of non-teaching posts of the 22 State Universities ensuring a more efficient, professional and transparent recruitment process. Moreover, entrusting the Tamil Nadu Public Service Commission with recruitment of non-teaching posts in the State Universities would further enable the youth in rural and remote areas of the State to apply for such posts and also relieve the State Universities from the cumbersome work of recruitment and allow them to concentrate on their core work of teaching. Accordingly, the Government have decided to amend the said Tamil Nadu Act 14 of 2022 for the said purpose.

4. The Bill seeks to give effect to the above decision.

**N. KAYALVIZHI SELVARAJ,**  
*Minister for Human Resources Management.*

**MEMORANDUM REGARDING DELEGATED LEGISLATION.**

Clause 1(2) of the Bill authorises the Government to issue notification for the purpose specified therein.

2. The power delegated is normal and not of an exceptional character.

**N. KAYALVIZHI SELVARAJ,**  
*Minister for Human Resources Management.*

Secretariat,  
Chennai,  
16th October 2025.

**K. SRINIVASAN,**  
*Principal Secretary.*